

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi – 110 001**  
**Tel : 23753915/ Fax : 23753920**

No: 353/SM/2013 & 354/SM/2013

Dated: 28<sup>th</sup> February, 2014

Dear Sir/Madam,

**Subject: Determination of Benchmark Capital Cost Norm for Solar PV power projects and Solar Thermal power projects applicable during FY 2014-15 (Petition No. 353/SM/2013) and Determination of generic levelled generation tariff for the FY 2014-15 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012 (Petition No. 354/SM/2013).**

The Commission, vide its orders dated 7.1.2014 in Petition No. 353/SM/2013 and 354/SM/2013, has invited comments/suggestions/objections of all stakeholders by 31.1.2014.

2. It has been decided by the Commission to hold a public hearing on the above subjects on **11th March, 2014** as per details given below:-

<b>Date</b>	<b>Venue</b>	<b>Timing</b>	<b>Invitees</b>
11.3.2014	"CERC COURT ROOM" (Fourth Floor), Chanderlok Building, 36, Janpath, New Delhi	02:30 P.M.	Representatives of Central/ State Governments/ State Utilities/ CPSUs/ CTUs/STUs/Power Exchanges/ Individual Experts/ NGOs/ IPPs/ Financial Institutions/ Consultancy Firms/ Consumer Organizations

3. The Commission values your views and firmly believes that your participation/participation of your organization in the oral proceedings will be of immense assistance in arriving at just and fair conclusions on the different issues at stake. I would, therefore, request you to attend the hearing on **11<sup>th</sup> March, 2014** or depute a responsible officer of your organization fully conversant with the subject matter.

4. To enable the office to make proper arrangements for the hearing, it is requested that the name of proposed participant(s) from your organization may please be communicated to the undersigned **latest by 7.3.2014**. Please also let us know if you/your organization proposes to make a presentation during the hearing. The presentation may please be planned to be limited to duration of 5-10 minutes and be covered in not more than 8-10 slides. A line in confirmation about the participation in the hearing would be highly appreciated.

Yours faithfully,

**-Sd-**  
(T. Rout)  
Chief (Legal)